



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ३०(४) मंगळवार, ऑक्टोबर १५, २०२४/आश्विन २३, शके १९४६ [पृष्ठे ३, किंमत : रुपये २७.००]

असाधारण क्रमांक ७६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2024 (Mah. Ord. XVI of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2024 (Mah. Ord. XVI of 2024), published under the authority of the Governor].

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 15th October 2024.

MAHARASHTRA ORDINANCE No. XVI OF 2024.

AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing ;

Mah. VI
of 2017.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commencement.

1. (1) This Ordinance may be called the Maharashtra Public Universities (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Amendment of
section 3 of
Mah. VI of
2017.

2. In section 3 of the Maharashtra Public Universities Act, 2016, in sub-section (6), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely :—

Mah. VI
of 2017.

“ (i) constitute a cluster university comprising of cluster of colleges or institutions, fulfilling such norms or criteria and complying such terms and conditions as laid down by the Central Government or the State Government or the University Grants Commission, from time to time, and shall specify therein the lead college or institution and constituent colleges or institutions of such university ;”.

STATEMENT

The National Education Policy 2020 has emphasized the need for clustering colleges to improve academic quality, promote interdisciplinary courses, facilitate collaboration among educational institutions and provide students with academic flexibility through innovative multidisciplinary education. The task force constituted for implementing this policy in the state has recommended the establishment of cluster universities. Similarly, the University Grants Commission (UGC) has issued guidelines in September 2022 for converting higher education institutions into multidisciplinary institutions by clustering them. These guidelines do not specify any Government aid for such institutions. In view of the above policy and guidelines, the Government is encouraging for establishment of the cluster universities in the State of Maharashtra.

2. The constitution of cluster university comprising of cluster of Government colleges or Government institutions or Government aided colleges or Government aided institutions, fulfilling such norms or criteria as laid down by the Central Government therefor and complying the terms and conditions laid down by the Government is provided in sub-section (6) of section 3 of the Maharashtra Public Universities Act, 2016 (Mah.VI of 2017).

Besides the Government and Government aided colleges, there are large number of unaided colleges affiliated to public universities. So as to facilitate constitution of cluster university with unaided colleges or institutions, sub-section (6) of section 3 of the Maharashtra Public Universities Act, 2016 is proposed to be amended suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 14th October 2024.

C. P. RADHAKRISHNAN,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

VIKASCHANDRA RASTOGI,
Principal Secretary to Government.